

develop the land, and put down water channels and everything else. The idea of Government is to develop this entirely on its own resources. As a matter of fact, we are going to spend on this project, Rs. 47 lakhs, which is a considerable amount.

#### LAND REQUISITIONING IN TRIPURA

**\*2403. Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how much land has been requisitioned from the local people of Kamalpur in Tripura either for construction of Government buildings or for roads or for rehabilitation of displaced persons since 1949;

(b) whether any compensation has been paid to the owners so far;

(c) if so, how much has been paid and what amount is still to be paid; and

(d) when the payment of compensation would be completed?

**The Minister of Home Affairs and States (Dr. Katju):** (a) to (d). The required information is being collected and will be placed on the Table of the House when received.

**Shri Biren Dutt:** How long will it take to collect this information? This question has been asked from the very first session of this House.

**Dr. Katju:** I find it very difficult to anticipate as to when the information will be received.

**Mr. Speaker:** The hon. Member says that this question is being asked from the very first session of the present Parliament.

**Dr. Katju:** If my hon. friend says so, I accept it. I have no recollection. I accept that it may be so. I do not remember it.

**Mr. Speaker:** The point is that he wants to get the information, as early as possible, because it is very important.

**Dr. Katju:** Of course, it becomes important to my hon. friend who puts the question. I shall wire today to get the answer.

**Mr. Speaker:** I think from the point of view of the hon. Member who is undergoing inconvenience, every matter is equally important.

**Dr. Katju:** It may be so.

**Shri Dasaratha Deb:** The lands were requisitioned in 1949, and still Government have not completed their inquiry. The poor people have been suffering much....

**Mr. Speaker:** Order, order. He need not describe all that....

**Shri Dasaratha Deb:** May I know when this inquiry will be completed?

**Mr. Speaker:** Order, order. The hon. Member says that the matter is pending since 1949.

**Dr. Katju:** That is what I hear. As I said earlier, I shall immediately send a wire today, and let my hon. friend satisfy his curiosity.

**Shri Keshavalengar:** May we know the reasons why the Home Ministry is so slow and poor in the collection of information?

**Dr. Katju:** It is not the Home Ministry.

#### EXCISE DUTY ON TOBACCO IN ANDHRA

**\*2405. Shri Raghuramalah:** Will the Minister of Finance be pleased to state:

(a) the amount of excise duty on tobacco realised from the Andhra Districts during the last five years, year-wise; and

(b) what proportion it bears to the total excise duty realised in the country during each of these years?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) and (b). A statement giving the required information is placed on the Table of the House. [See Appendix IX, annexure No. 63.]

**Shri Raghuramalah:** Column 3 in the statement supplied gives information in regard to the total excise duty collected in the country in respect of all commodities. May I know the amount collected in respect of tobacco only during these years?

**Shri A. C. Guha:** The figures showing the excise duty collected on unmanufactured tobacco are as follows:

1953	...	Rs. 25.11	crores
1952		Rs. 26.85	"
1951	...	Rs. 27.9	"
1950		Rs. 22	"
1949	...	Rs. 19	"

**Shri Ramachandra Reddi:** May I know whether Government are contemplating to give any tax-relief to the unexported and unexportable tobacco?

**Shri A. C. Guha:** I think the hon. Member is aware that we have already reduced our excise duty on all varieties of tobacco, and particularly on the Virginia tobacco, which is mostly grown in the Andhra districts.

**Shri Ramachandra Reddi:** My question relates to this aspect. There is a large quantity of unexported and unexportable tobacco. Will any tax-relief be given for that stuff?

**Shri A. C. Guha:** I think the relief given will extend also to all varieties of tobacco. If the hon. Member wants to know about the export case, I would like to have notice.

**Shri Raghuramalah:** The relief given recently is only temporary. May I know whether it is proposed to give the same relief in the future years also?

**Shri A. C. Guha:** He may wait till the excise duty is not increased. The present duty will, run its course.

#### ARMY REQUIREMENTS OF HORSES AND MULES

\*2406. **Sardar Hukam Singh:** Will the Minister of Defence be pleased to state:

(a) the particular steps that have been taken during 1953-54 to make

the country self-sufficient in regard to army's requirements of horses and mules; and

(b) the number of horses and mule foals that were purchased by Government under the "Unbound" system?

**The Deputy Minister of Defence (Sardar Majithia):** (a) The following steps were taken during 1953-54 to make the country self-sufficient in regard to army's requirements of horses and mules:—

(i) Various State Governments were approached to make available sufficient cultivable land suitable for the establishment of equine breeding on "bound" system.

(ii) The Districts of Karnal, Ambala, Jullundur and Gurdaspur have been surveyed with a view to determine their suitability for the establishment of "unbound" breeding.

(iii) A scheme is being devised to introduce a modified system of bound breeding in the absence of the availability of land.

(b) The following animals were purchased by the Government during 1953-54 (upto end of February 1954) from the existing "unbound" breeding area:—

(i) Horse foals	82
(ii) Mule foals	86

**Sardar Hukam Singh:** May I know whether Punjab, where it was considered to extend this 'bound' system, have conveyed their agreement to start these breeding farms?

**Sardar Majithia:** None as yet.

**Sardar Hukam Singh:** May I know whether Government are convinced that this 'unbound' system would not be able to provide all the number that we require? May I know whether, in view of this, the 'bound' system would be brought into force very soon in the future?